

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT-VI

Item No. 610
CP- 70/241-242/ND/2022

IN THE MATTER OF:
Ms. Minakshi Barthwal

...APPLICANT

Vs.

M/s. M&H Admission Overseas Pvt. Ltd. and Anr.

...RESPONDENT

Section
U/s 241-242

Order delivered on 18.07.2024
HYBRID HEARING (PHYSICAL & VC)

Coram:
SHRI MAHENDRA KHANDELWAL, HON'BLE MEMBER (JUDICIAL)
SHRI RAHUL BHATNAGAR, HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Petitioner/Applicant: Mr. Aditya Swarup and Mr. Ribhav Pande,
Advs.

For the Respondent :Adv Swati Ahalawat on the behalf of R-2

ORDER

Due to paucity of time, the matter is adjourned to **12.09.2024.**

Sd/-
(Rahul Bhatnagar)
Member (T)